

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

26.09.2013

OA No.670/2013

Ms. Kavita Bhati, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

Anil Kumar

(Anil Kumar)
Member (A)

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(Dr. K.B. Suresh)
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION No. 670/2013

Jaipur, the 26th day of September, 2013

CORAM :

HON'BLE DR. K.B. SURESH, MEMBER, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Mahendra Prasad Puniya son of Shri Banna Lal Jat, aged about 24 years, resident of Village Rajari, Via Phulera, District Jaipur. Rajasthan.

... Applicant
(By Advocate: Ms. Kavita Bhati)

Versus

1. Union of India through Secretary, Railway Recruitment Control Board, Ministry of Railways (Railway Board), New Delhi.
2. Chairman Railway Recruitment Cell, North Western Railway, Durgapura, Jaipur.
3. Assistant Personnel Officer (Recruitment), Railway Recruitment Cell, North Western Railway, DRM's Office Compound, Durgapura, Jaipur, Rajasthan.

... Respondents
(By Advocate: -----)

ORDER

PER HON'BLE MR. K.B. SURESH, JUDICIAL MEMBER

Heard. Alongwith the applicant's application for employment, the photocopy of certificate produced by the applicant did not bear the proper attestation at the relevant point of time. However, the applicant seems to have produced the original documents also at verification. The officer concerned did not check the original document on the ground that the photocopy produced earlier was not attested properly. The officer of the respondents must be aware that right of life of a



person is secure under constitutional provisions and must also bear in mind that it is not the technical issues that matter but the actuality of the situation. We, therefore, quash the impugned order dated 29.07.2013 (Annexure A/1), directing the respondents to examine the original record of the applicant. Therefore, the applicant shall present himself on 03rd October, 2013 at 10.00 AM before the concerned authority, who shall examine the correctness of the documents and if found correct, the consequences to follow.

2. The OA is allowed to this limited extent with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.B. Suresh
(Dr. K.B. Suresh)
Member (J)

AHQ